

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IB-126(ND)/2024

IN THE MATTER OF:

INDIAN INSTITUTE OF MANAGEMENT, AMRITSAR**APPLICANT/PETITIONER**

Vs

NKG INFRASTRUCTURE LTD.

.....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arnav Kumar, Mr. Prateek Gupta,
Ms. Ranaya Sahay, Advocates.

For the Respondent : Mr. Divyam Agarwal, Mr. Sandeep Dash
Mr. Mayank Ratnaparkhe, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is stated by the Learned Counsel appearing for the Corporate Debtor that the reply affidavit pursuant to the order dated 12.04.2024 has been filed yesterday.

He shall take steps to bring the reply affidavit on record within two days.

List the matter on **14.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**